

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.277 of 2021

IN THE MATTER OF:

Jai International Pvt. Ltd.

...Appellant

Versus

Jaroli Agro Pvt. Ltd.

...Respondent

**For Appellant: Ms. Sumedha Dang and Ms. Monica Lakhanpal,
Advocates**

**For Respondent: Shri R. Sudhinder and Ms. Ekta Bhasin,
Advocates**

ORDER
(Virtual Mode)

05.04.2021 Heard.

Issue Notice. Advocate Shri R. Sudhinder appears on behalf of Respondent. Service of formal Notice is dispensed with.

Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions and copies of Judgements they want to refer and rely on, within three weeks.

List the Appeal 'for admission (after Notice) hearing' on 17th May, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md